COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 387 OF 2017 IN DFR No.1460 OF 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chandrasekharan K.R. & Ors. ...Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. M.Gireesh Kumar

Mr. Biju Balakrishnan

Counsel for the Respondent(s) : Mr. P.V.Dinesh

Ms. Arushi Singh for R-1

Mr. Vipin Nair

Mr. Abhay Pratap Singh for R-6

Mr. Ankur S.Kulkarni Ms. Swetha S.Parihar

Mr. Anand Srivastava for R-7

ORDER

IA NO. 387 OF 2017
(Appl. for condonation of delay)

There is 81 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. P.V. Dinesh appears on behalf of Respondent Nos.1 to 3. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. Considering the fact that the appellants were not impleaded as party before the State Commission, we are of the opinion that delay deserves to be condoned. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>19.09.2017.</u> On the next date of hearing, learned counsel for the appellants shall make it clear whether in respect of the grievance involved in this appeal filed by them there are any other proceedings adopted by them including the writ petitions.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt